

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 31

CA 279/2021 IN CP 296/MB/2021

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s METALYST FORGINGS
LTD &ORS**

Section 241-242 of the Companies Act, 2013

ORDER

Adv. Siddhant Harathe i/b Shardul Amarchand Mangaldas & Co. for the Resolution Professional present. Adv. Kanishk Khetan a/w Adv. Janhavi Hirlekar i/b Dhir & Dhir Associates for the Respondent Nos.2, 3, 6, 7 and 12 present. Adv. Kanishk Khetan, for the Respondent Nos.2, 3, 6, 7 & 12 present through VC.

CA 279/2021

None present for the Petitioner. Bench notices that resolution plan in the case of the Corporate Debtor has already been approved and implemented. Accordingly, the Union is directed to look as to which of the parties shall remain as Respondent and further prosecute this petition.

Ld. Counsel for the Union later on appeared and submit that they have filed a Rejoinder in the morning. List this matter on Board on **26.07.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**